Provided that a registered person registered under the provisions of the Companies Act, 2013 (18 of 2013) shall furnish the documents or application verified through digital signature certificate.

- (2) Each document including the return furnished online shall be signed or verified through electronic verification code-
  - (a) in the case of an individual, by the individual himself or where he is absent from India, by some other person duly authorised by him in this behalf, and where the individual is mentally incapacitated from attending to his affairs, by his guardian or by any other person competent to act on his behalf;
  - (b) in the case of a Hindu Undivided Family, by a Karta and where the Karta is absent from India or is mentally incapacitated from attending to his affairs, by any other adult member of such family or by the authorised signatory of such Karta;
  - (c) in the case of a company, by the chief executive officer or authorised signatory thereof;
  - (d) in the case of a Government or any Governmental agency or local authority, by an officer authorised in this behalf;
  - (e) in the case of a firm, by any partner thereof, not being a minor or authorised signatory thereof;
  - (f) in the case of any other association, by any member of the association or persons or authorised signatory thereof;
  - (g) in the case of a trust, by the trustee or any trustee or authorised signatory thereof; or
  - (h) in the case of any other person, by some person competent to act on his behalf, or by a person authorised in accordance with the provisions of section 48.
- (3) All notices, certificates and orders under the provisions of this Chapter shall be issued electronically by the proper officer or any other officer authorised to issue such notices or certificates or orders, through digital signature certificate specified under the provisions of the Information Technology Act, 2000 (21 of 2000).

### Form GST CMP -01

[See rule 3(1)]

### **Intimation to pay tax under section 10 (composition levy)**

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN / Provisional ID	
2. Legal name	
3. Trade name, if any	
4. Address of Principal Place of Business	

5. Category	y of Registered Person	< Select from	n drop down>		
(i)	(i) Manufacturers, other than manufacturers of such goods as notified by the Government				
(ii)	Suppliers making su of paragraph 6 of So		red to in cla	use (b)	
	al Year from which n scheme is opted	2017-18			
7. Jurisdict	ion	C	Centre		State
8. Declarat	ion –	I			
payment of	tax under section 10.	business sha	ll abide by the	conditio	ns and restrictions specified for
9. Verificat	tion				
	n given hereinabove is toncealed therefrom.	rue and corre	-	-	ffirm and declare that the owledge and belief and nothing
;	Signature of Authorise	d Signatory			
Place	Name				
(iii)	Any other supplier	eligible for	composition	levy.	
		T.		D 03	
Form GST CMP -02					
[See rule 3(2)]					
	Intimatio		ax under sections registered		composition levy) e Act)
1. GSTIN					
2. Legal na	me				
3. Trade nar	me, if any				
4. Address of	4. Address of Principal Place of Business				

5. Category of Registered Person < Select from drop down>.				
(i)	Manufacturers, other than manufacturers of such goods as may be notified by the Government			
(ii)	(ii) Suppliers making supplies referred to in clause (b) of paragraph 6 of Schedule II			
6. Financia	al Year from which			
compositio	n scheme is opted			
7. Jurisdict	ion	(	Centre	State
8. Declarat				
		business shall abide b	y the conditions and	restrictions specified for
	under section 10.			
9. Verificat	1011	hanal	hv. colomnly offinn o	nd doalong that the
information	n givan harainahaya is t		by solemnly affirm a	ge and belief and nothing
	oncealed therefrom.	rue and correct to the	best of my knowledg	e and benef and nothing
nas occir co	meetica therefrom.			
:	Signature of Authorise	d Signatory		
	Name			
Place				
Date			Designation	/ Status
(iii)	Any other supplier	eligible for composi	tion levy.	
` _	7 11		•	

# Form GST -CMP-03

[See rule 3(4)]

# Intimation of details of stock on date of opting for composition levy

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN			
2. Legal name			
3. Trade name, if any			
4. Address of Principal Place of Business			
5. Details of application filed to pay tax under	(i) Application refe	rence number	
section 10	(ARN)		
Section 10	(ii) Date of filing		
6. Jurisdiction	Centre	State	

# 7. Stock of purchases made from registered person under the existing law

Sr.	GSTIN/TIN	Name of	Bill/	Date	Value	VAT	Central	Service	Total
No		the	Invoice		of Stock		Excise	Tax (if	
		supplier	No.					applicable)	
1	2	3	4	5	6	7	8	9	10
1									
2									
Total									

# 8. Stock of purchases made from unregistered person under the existing law

Sr. No	Name of the	Address	Bill/	Date	Value of	VAT	Central	Service	Total
	unregistered		Invoice		Stock		Excise	Tax (if	
	person		No					applicable	
1	2	3	4	5	6	7	8	9	
1									
2									
Total									

9. Details of tax paid	Description	Central Tax	State Tax / UT Tax
	Amount		
	Debit entry no.		

	Debit entry no.					
9º. Verification						
	hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.					
		Signature of	f Authorised Signat	tory		
		1	Name			
Place						
Date		Designati	on / Status			

# Form GST - CMP-04

[See rule 6(2)]

# **Intimation/Application for Withdrawal from Composition Levy**

1. GSTIN						
2. Legal name						
3. Trade na	3. Trade name, if any					
4.Address of	of Principal Place of business	3				
<ol><li>Category</li></ol>	of Registered Person					
(iv)	Manufacturers, other than					
	of such goods as may be no	otified by the				
	Government					
(v)	Suppliers making supplie					
	clause (b) of paragraph 6 o					
(vi)	Any other supplier eligible	e for				
	composition levy.					
6. Nature of	f Business					
7. Date from	n which withdrawal from co	mposition scheme	e is sought	DD	MM	YYYY
8. Jurisdict	ion	Centre	State			
9. Reasons	for withdrawal from compos	ition scheme				
10. Verifica	ition					
<u>I</u>			y solemnly affi			
information	given hereinabove is true a	nd correct to the l	best of my know	ledge and	l belief a	and nothing
has been co	ncealed therefrom.					
		Signature	e of Authorised	Signatory	7	
			<b>3.</b> T			
D1			Name			
Place						
Date			Daniamatical	C4 - 4		
			Designation /	Status		

Note – Stock statement may be furnished separately for availing input tax credit on the stock available on the date preceding the date from which composition option is withdrawn in **FORM GST ITC -01**.

# Form GST CMP- 05

[See rule 6(4)]

Reference No. << >>	<< Date >>
То	
GSTIN Name Address	
Notice for denial of option to p	pay tax under section 10
Whereas on the basis of information which has come the conditions and restrictions necessary for availing the Act. I therefore propose to deny the option to still following reasons: -  1 2 3	of the composition scheme under section 10 of
You are hereby directed to furnish a reply to the date of service of this notice.	is notice within fifteen working days from the
You are hereby directed to appear before the unde	rsigned on DD/MM/YYYY at HH/MM.
If you fail to furnish a reply within the stipulated dat appointed date and time, the case will be decided ex merits	
	Signature
	Name of Proper Officer
	Designation
	Jurisdiction
Place Date	

### Form GST CMP - 06

[See rule 6(5)]

# Reply to the notice to show cause

1.	GSTIN	
2.	Details of the show cause notice	Reference no. Date
	Y 1	Date
3.	Legal name	
4.	Trade name, if any	
5.	Address of the Principal Place of Business	
6.	Reply to the notice	
7.	List of documents uploaded	
8.	Verification	Ihereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.  Signature of the Authorised Signatory  Date Place

### Note -

- 1. The reply should not be more than 500 characters. In case the same is more than 500 characters, then it should be uploaded separately.
- 2. Supporting documents, if any, may be uploaded in PDF format.

# Form GST CMP-07

[See rule 6(5)]

Reference No. << >>	Date-
То	
GSTIN Name Address	
Application Reference No. (ARN)	Date –
Order for acceptar	nce / rejection of reply to show cause notice
reference no dated	Your reply has been examined and the same has been found to option to pay tax under composition scheme shall continue. The l.
	or
reference no dated	Your reply has been examined and the same has not been found ar option to pay tax under composition scheme is hereby denied ollowing reasons:
	<< text >>
	or
You have not filed any reply to	o the show cause notice; or
You did not appear on the day	y fixed for hearing.
Therefore, your option to pay tax unddate >> for the following reasons:	er composition scheme is hereby denied with effect from <<
	<< Text >>
Date Place	Signature Name of Proper Officer
	Designation Jurisdiction

[See rule 8(1)]

### **Application for Registration**

(Other than a non-resident taxable person, a person required to deduct tax at source under section 51 and a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017)

#### Part -A

			State /	/UT –	Distri	ct -	
(i)	Legal Name of the Business:						
	(As mentioned in Permanent A	Acco	unt Number)				
(ii)	Permanent Account Number	:					
	(Enter Permanent Account No. Number of Individual in case)			nent A	ccount		
(iii)	Email Address:						
(iv)	Mobile Number :						
Note	· Information submitted above	is su	bject to online verification	n befor	re proceeding to j	fill up Part-E	3.
Auth	orised signatory filing the app	olicat	ion shall provide his mobil	ile nun	nber and email a	ddress.	
			Part –B				
1.	Trade Name, if any						
2.	Constitution of Business (Pl	lease	Select the Appropriate)				
(i) Pro	pprietorship		(ii) Partnership				
(iii) H	indu Undivided Family		(iv) Private Limited Com	npany			
(v) Pu	blic Limited Company		(vi) Society/Club/Trust/A	Associ	ation of Persons		
(vii) (	Government Department		(viii) Public Sector Under	ertakin	g		
(ix) U	nlimited Company		(x) Limited Liability Parts	tnersh	ip		
(xi) L	ocal Authority		(xii) Statutory Body				
	(xiv) Foreign Company Registered (in India)						
(xv)	Others (Please specify)						
3.	Name of the State	<b></b>	Dis	strict		<b>_</b>	
4.	Jurisdiction		State		Ce	entre	
			tor, Circle, Ward, Unit, etc. ers (specify)	c.			

5.	Compositio	Yes		No					
	n Compositio								
6. (	Composition Declaration								
	-	the aforesaid busines	ss shal	ll abide by the co	onditions and r	estrictions			
specified	pecified in the Act or the rules for opting to pay tax under the composition scheme.								
6.1 Categ	Category of Registered Person < tick in check box>								
(i)		han manufacturers of a option is not available		oods as may be no	otified by the				
(ii)	Suppliers making supp	olies referred to in cla	use (b)	) of paragraph 6 of	f Schedule II				
(iii)	Any other supplier e	ligible for composition	ı levy.						
7.	Date of commencement	of business		DD/MM/YYYY					
8.	Date on which liability t	o register arises		DD/MM/YYYY					
9.	Are you applying for retaxable person?	gistration as a casual		Yes	No				
10.	If selected 'Yes' in Sr. N	No. 9, period for which		From	То				
	registration is required	-		DD/MM/YYYY					
11.	If selected 'Yes' in Sr. Nof registration	Vo. 9, estimated supplic	es and	estimated net tax	liability during t	he period			
Sr. No.	Type of Ta	x Turno	ver (R	s.)	Net Tax Liabil	ity (Rs.)			
(i)	Integrated Tax								
(ii)	Central Tax								
(iii)	State Tax								
(iv)	UT Tax								
(v)	Cess								
	Total								
	Payment Details								
	Challan Identification Number	Da	ate		Amount				
12.	Are you applying for rea	gistration as a SEZ Uni	t?	Yes	No				
	(i) Select name of SEZ					$\nabla$			
	(ii) Approval order num	ber and date of order				<u> </u>			
	(iii) Designation of appr	oving authority							
	·								

13.	Are you applying for registration as a SEZ Developer?		Yes	No 🗆				
	(i) Select name of SEZ Developer			$\nabla$				
	(ii) Approval order number and date of order			,				
	(iii) Designation of approving authority							
14.	Reason to obtain registration:							
	(i) Crossing the threshold		Merger /amalgam tered persons	nation of two or more				
	(ii) Inter-State supply	(ix)	Input Service Dist	ributor				
	(iii) Liability to pay tax as recipient of goods or services u/s 9(3) or 9(4)	(x) P	erson liable to pay	tax u/s 9(5)				
	(iv) Transfer of business which includes	(xi) T	Taxable person sur	oplying through e-				
	change in the ownership of business (if transferee is not a registered entity)		merce portal	yp-1g v o ugu v				
	(v) Death of the proprietor	(vii)	Voluntary Basis					
	(if the successor is not a registered entity)	(AII)	Voluntary Dasis					
	(vi) De-merger	(xiii)	Persons supplying	g goods and/or services on				
		behal	If of other taxable	person(s)				
	(vii) Change in constitution of business	(xiv)	(xiv) Others (Not covered above) – Specify					
15.	Indicate existing registrations wherever applic	cable						
Registra	tion number under Value Added Tax							
Central	Sales Tax Registration Number							
Entry Ta	ax Registration Number							
Entertai	nment Tax Registration Number							
Hotel ar	nd Luxury Tax Registration Number							
Central I	Excise Registration Number							
Service 7	Γax Registration Number							
	te Identify Number/Foreign Company tion Number							
Number/	Liability Partnership Identification (Foreign Limited Liability Partnership ation Number							
Importer	/Exporter Code Number							
_	tion number under Medicinal and Toilet ions (Excise Duties) Act							
Registrat Act	tion number under Shops and Establishment							
Tempora	ry ID, if any	1						

Others (Please specify)												
16. (a) Add	ress of	Principal Pl	lace of Busir	ness								
Building No./Fla	it No.				Floor No.							
Name of the Pres	mises/B	Building			Road/Str	reet						
City/Town/Loca	lity/Vill	lage			District							
Taluka/Block												
State					PIN Cod	le						
Latitude					Longitud	de						
(b) Contact Infor	mation											
Office Email Ad	dress			Office number	Telephone r	e		STD				
Mobile Number				Office ?	Fax Numb	oer		STD				
(c) Nature of pre	mises								l .			
Own	L	eased	Rente	ed	Conse	nt	Sł	nared	O	Others (specify)		
(d) Nature of bus	siness a	ctivity being	g carried out	t at above	e mention	ed pr	emise	es (Plea	se tick	applic	able)	
Factory / Manufa	acturing	5	Wholesale Business	;		Retail Business						
Warehouse/Depo	ot		Bonded Warehouse	e		Supplier of services						
Office/Sale Office	ce		Leasing Bu	usiness		Recipient of goods or services						
EOU/ STP/ EHT	'P		Works Cor	ntract		Export						
Import			Others (Sp	pecify)								
17. Details of Ba	nk Acc	ounts (s)			<b>.</b>	1						
Total number of business	f Bank	Accounts m	naintained by	y the app	olicant for	cond	luctin	ıg				,
(Upto 10 Bank	Accoun	ts to be rep	orted)									
Details of Bank	Accoun	ıt 1										
Account Numb	Account Number											
Type of Accoun	nt				IFSC					l	.1	.1
Bank Name	Bank Name											
Branch Address To be auto-populated (Edit mode)												

Note - Add more accounts -----

# 18. Details of the Goods supplied by the Business

Please s	specify top 5	Goods							
Sr. No.	Description	n of Goods			HSN	Code (Four	digit)		
(i)									
(ii)									
•••									
(v)									
19. Deta	ils of Service	es supplied l	by the Bu	siness.	,				
Please s	specify top 5	Services							
Sr. No.	Descriptio	on of Service	es		HSN	Code (Four	digit)		
(i)									
(ii)									
•••									
(v)									
20. Deta	ails of Additi	onal Place(s	s) of Busi	ness	1				
Numbe	r of addition	al places							
Premises	s 1								
(a) l	Details of Ac	dditional Pla	ice of Bus	siness					
Buildin	g No/Flat No	)				Floor No			
Name o	of the Premis	es/Building				Road/Stree	et		
City/To	own/Locality/	/Village				District			
Block/7	Γaluka								
State						PIN Code			
Latitude	e					Longitude			
(b) Con	tact Informa	tion				1		<u> </u>	
Office I Address	ffice Email Office Telephone number STD ddress								
Mobile Number Office Fax Number STD									
(c) Natu	ure of premis	ses			L				
Own		Leased	Re	ented	Cor	isent	Share	ed	Others (specify)
(d) Nati	ure of busine	ess activity b	eing carr	ied out at	above me	ntioned pren	nises (F	Please ticl	k applicable)

Factory / Manufacturing	Wholesale Business	Retail Business
Warehouse/Depot	Bonded Warehouse	Supplier of services
Office/Sale Office	Leasing Business	Recipient of goods or services
EOU/ STP/ EHTP	Works Contract	Export
Import	Others (specify)	

21. Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

Particulars	First Name	Middle Name	Last Name			
Name						
Photo						
Name of Father						
Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other&gt;</male,>			
Mobile Number		Email address				
Telephone No. with STD						
Designation /Status		Director Identification Nany)	Number (if			
Permanent Account Number		Aadhaar Number				
Are you a citizen of India?	Yes / No	Passport No. (in case of foreigners)	f			
Residential Address			 			
Building No/Flat No		Floor No				
Name of the Premises/Building		Road/Street				
City/Town/Locality/Village		District				
Block/Taluka						
State		PIN Code				
Country (in case of foreigner		ZIP code				

22. Details of Authorised Signatory	
Checkbox for Primary Authorised Signator	у 🖂
Details of Signatory No. 1	- <u>—</u>

Middle Name

Last Name

First Name

Na	me													
Pho	oto													
Na	me of Father													
Da	te of Birth	DD/MM	MM/YYYY Gender			<mal< td=""><td colspan="6"><male, female,="" other=""></male,></td></mal<>	<male, female,="" other=""></male,>							
Mo	bile Number			Email	ado	dress								
Tel ST	ephone No. with D													
De	signation /Status					Director Number								
	rmanent Account mber					Aadhaar	Numb	per						
Are	e you a citizen of ia?	Yes / No	0			Passport foreigner		in case o	of					
	Residential Address	in Tudio			I									
			1	ı	T.I.	oor No								
	Building No/Flat N	0												
	Name of the Premises/Building				Ro	oad/Street								
	Block/Taluka													
	City/Town/Locality	/Village			Di	strict								
	State				PI	N Code								$\overline{1}$
23.	Details of Authorised	l Represe	ntative						<u> </u>					
En	rolment ID, if availab	le												
Pro	ovide following detail	s, if enrol	lment ID i	s not av	aila	ıble								
Per	manent Account Numb	er												
Acc	dhaar, if Permanent count Number is not iilable													
		First	Name	Mi	ddle	e Name		Last Na	ame					
Na	me of Person													
De	signation / Status													
Mo	bile Number													
					1	I		I			1			

Particulars

Email address		
Telephone No. with STD	FAX No. with STD	

#### 24. State Specific Information

Profession Tax Enrolment Code (EC) No.

Profession Tax Registration Certificate (RC) No.

State Excise License No. and the name of the person in whose name Excise License is held

- (a) Field 1
- (b) Field 2
- (c) ....
- (d) .....
- (e) Field n

### 25. Document Upload

A customized list of documents required to be uploaded (refer rule 8) as per the field values in the form.

#### 26. Consent

I on behalf of the holder of Aadhaar number re-filled based on Aadhaar number provided in the
form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the
purpose of authentication. "Goods and Services Tax Network" has informed me that identity
information would only be used for validating identity of the Aadhaar holder and will be shared with
Central Identities Data Repository only for the purpose of authentication.

#### 27. Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

	Signature
Place:	Name of Authorised Signatory
Date:	Designation/Status

# List of documents to be uploaded:-

1.	Photographs (wherever specified in the Application Form)  (a) Proprietary Concern – Proprietor  (b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted)  (c) Hindu Undivided Family – Karta  (d) Company – Managing Director or the Authorised Person  (e) Trust – Managing Trustee  (f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted but photos of only ten members including that of Chairman are to be submitted)  (g) Local Authority – Chief Executive Officer or his equivalent  (h) Statutory Body – Chief Executive Officer or his equivalent  (i) Others – Person in Charge
2.	Constitution of Business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc.
3.	Proof of Principal Place of Business:  (a) For Own premises —  Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.  (b) For Rented or Leased premises —  A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.  (c) For premises not covered in (a) and (b) above —  A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.  (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.  (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.
4	Bank Account Related Proof: Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.
5	Authorisation Form:- For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:  Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)
	I/We (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of

..... (name of registered person)

hereby solemnly affirm and declare that <<name of the authorised signatory, (status/designation)>> is hereby authorised, vide resolution no... dated..... (copy submitted herewith), to act as an authorised signatory for the business << Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.

Signature of the person competent to sign

Name:

Designation/Status:

(Name of the proprietor/Business Entity)

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory Place:

(Name)

Date:

Designation/Status:

#### Instructions for submission of Application for Registration.

- 1. Enter name of person as recorded on Permanent Account Number of the Business. In case of Proprietorship concern, enter name of proprietor against Legal Name and mention Permanent Account Number of the proprietor. Permanent Account Number shall be verified with Income Tax database.
- 2. Provide E-mail Id and Mobile Number of authorised signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 3. Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 4. The following persons can digitally sign the application for new registration:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors
Public Limited Company	Managing / Whole-time Directors
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director
Unlimited Company	Managing/ Whole-time Director
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others (specify)	Person In charge

- 5. Information in respect of authorised representative is optional. Please select your authorised representative from the list available on the common portal if the authorised representative is enrolled, otherwise provide details of such person.
- 6. State specific information are relevant for the concerned State only.
- 7. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Type of Signature required

Sr. No	Type of Applicant	Type of Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate (DSC)-Class-2 and above.
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or any other mode as may be notified

- 8. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled up information.
- 9. Status of the application filed online can be tracked on the common portal by entering Application Reference Number (ARN) indicated on the Acknowledgment.
- 10. No fee is payable for filing application for registration.
- 11. Authorised signatory shall not be a minor.
- 12. Any person having multiple business verticals within a State, requiring a separate registration for any of its business verticals shall need to apply separately in respect of each of the vertical.
- 13. After approval of application, registration certificate shall be made available on the common portal.
- 14. Temporary Reference Number (TRN) will be allotted after successfully furnishing preliminary details in PART –A of the application which can be used for filling up details in PART-B of the application. TRN will be available on the common portal for a period of 15 days.
- 15. Any person who applies for registration under rule 8 may give an option to pay tax under section 10 in Part B of FORM GST REG-01, which shall be considered as an intimation to pay tax under the said section.

[See rule 8(5)]

# Acknowledgment

Application Reference Number (ARN) -					
You have filed the application successfully and the particulars of the application are given as under:					
Date of filing	:				
Time of filing	:				
Goods and Services Tax Id	dentification Number, if available :				
Legal Name	:				
Trade Name (if applicable):					
Form No.	:				
Form Description:					
Center Jurisdiction	:				
State Jurisdiction :					
Filed by	:				
Temporary reference num	ber (TRN), if any:				
Payment details* : Challa	n Identification Number				
	: Date				
	: Amount				
It is a system generated acknowledgement and does not require any signature.					
* Applicable only in case of Casual taxable person and Non Resident taxable person					

[See rule 9(2)]

To Name of the Applicant:
Address:
GSTIN (if available):
Application Reference No. (ARN): Date:
Notice for Seeking Additional Information / Clarification / Documents relating to Application for << Registration/Amendment/Cancellation >>
This is with reference to your << registration/amendment/cancellation>> application filed vide ARN < > Date -DD/MM/YYYY The Department has examined your application and is not satisfied with it for the following
reasons:
1. 2.
3.
You are directed to submit your reply by (DD/MM/YYYY)
*You are hereby directed to appear before the undersigned on (DD/MM/YYYY) at (HH:MM)
If no response is received by the stipulated date, your application is liable for rejection. Please note that no further notice / reminder will be issued in this matter
Signature
Name of the Proper Officer:
Designation:
Jurisdiction:

 $* \, Not \, applicable \, for \, New \, Registration \, Application$ 

[See rule 9(2)]

# Clarification/additional information/document for << Registration/Amendment/Cancellation>>

1.	Notice details	Reference No.		Date	
2.	Application details	Reference No		Date	
3.	GSTIN, if applicable				
4.	Name of Business (Legal)				
5.	Trade name, if any				
6.	Address				
7.	Whether any modificati required	on in the application	on for registr	ation or fields is	Yes No
					(Tick one)
8.	Additional Information				
9.	List of Documents uploaded				
10.	Verification				
	Iinformation given herein has been concealed theref	above is true and corrom.	hereby rect to the bes	solemnly affirm st of my knowledge	and declare that the and belief and nothing
				Signature of	of Authorised Signatory
				Name	
				Designat	ion/Status:
	Place:				
	Date:				

### Note:-

- 1. For new registration, original registration application will be available in editable mode if option 'Yes' is selected in item 7.
- $2.For\ amendment\ of\ registration\ particulars,\ the\ fields\ intended\ to\ be\ amended\ will\ be\ available\ in\ editable\ mode\ if\ option\ `Yes'\ is\ selected\ in\ item\ 7.$

[See rule 9(4)]

Reference Number:	Date-
To Name of the Applicant Address - GSTIN (if available)	

# Order of Rejection of Application for < Registration / Amendment / Cancellation/

This has reference to your reply filed vide ARN --- dated----. The reply has been examined and the same has not been found to be satisfactory for the following reasons:

- 1. 2.
- ...Therefore, your application is rejected in accordance with the provisions of the Act.

You have not replied to the notice issued vide reference no. ....... dated ........ within the time specified therein. Therefore, your application is hereby rejected in accordance with the provisions of the Act.

Signature Name Designation Jurisdiction



### $Government\ of\ Maharashtra$

### Form GST REG-06

[See rule 10(1)]

# **Registration Certificate**

Registration Number: < GSTIN/UIN >

1.	Legal Name				
2.	Trade Name, if any				
3.	Constitution of Business				
4.	Address of Principal Place of Business				
5.	Date of Liability	DD/MM/ YYYY			
6.	Period of Validity	From	DD/MM/YYYY	То	DD/MM/YYYY
	(Applicable only in case of Non-Resident taxable person or Casual taxable person)				
7.	Type of Registration				
8.	Particulars of Approving A	Authority			
Centro	e		State		
		S	ignature		
Name	:				
Desig	nation				
Office					
9. Da	te of issue of Certificate				
Note:	The registration certificate	is required to be pro	minently displayed at all place	s of busine	ess in the State.

### Annexure A



### **Details of Additional Places of Business**

Goods and Services Tax Identification Number

Legal Name

Trade Name, if any

Total Number of Additional Places of Business in the State

Sr. No. Address

1

2

3

• • •

### Annexure B



Goods and Services Tax Identification Number

Legal Name

Trade Name, if any

 $Details\ of\ < Proprietor\ /\ Partners\ /\ Karta\ /\ Managing\ Director\ and\ whole-time\ Directors\ /\ Members\ of\ the\ Managing\ Committee\ of\ Association\ of\ Persons\ /\ Board\ of\ Trustees\ etc.>$ 

1.		Name
	Photo	Designation/Status
		Resident of State
2.		Name
	Photo	Designation/Status
		Resident of State
3.		Name
	Photo	Designation/Status
		Resident of State
4.		Name
	Photo	Designation/Status
		Resident of State
5.		Name
	Photo	Designation/Status
	2 10010	Resident of State
6.		Name
	Photo	Designation/Status
	1 noto	Resident of State
7.		Name
, ·	Photo	Designation/Status
	า กงเง	Resident of State
1		r kesideni of Mate

8.		Name
	Photo	Designation/Status
		Resident of State
9.		Name
	Photo	Designation/Status
		Resident of State
10		Name
•	Photo	
		Designation/Status
		Resident of State

[See rule 12(1)]

# Application for Registration as Tax Deductor at source (u/s 51) or Tax Collector at source (u/s 52)

State /UT- District -

### Part -A

(i)	Legal Name of the Tax Deductor or Tax Collector( As mentioned in Permanent Account Number/ Tax Deduction and Collection Account Number)						
(ii)	Permanent Account Number						
		(Enter Permanent Account Number of the Business; Permanent Account Number of Individual in case of Proprietorship concern)					
(iii)	Tax Deduction and Collection A	Accoun	t Number				
	(Enter Tax Deduction and Colle Number is not available)	ection A	Account Number, if P	ermanent A	ecount		
(iv)	Email Address						
(v)	Mobile Number						
Note -	Information submitted above is s	ubject	to online verification	before proc	eeding to fill u	p Part-B.	
			Part –B				
1	Trade Name, if any						
2	Constitution of Business (Please	e Selec	t the Appropriate)				
(i) Proprietorship (ii) Partners			(ii) Partnership				
(iii) Hindu Undivided Family			(iv) Private Limited Company				
(v) Pu	blic Limited Company		(vi) Society/Club/Tr	ust/Associat	tion of Persons	1	
(vii) G	overnment Department		(viii) Public Sector U	Jndertaking			
(ix) U	nlimited Company		(x) Limited Liability	Partnership	)		
(xi) Lo	ocal Authority		(xii) Statutory Body				
(xiii) I Partne	Foreign Limited Liability rship		(xiv) Foreign Company Registered (in India)				
(xv) C	Others (Please specify)						
3	Name of the State	<b>_</b>		District		_	i
4	Jurisdiction -	State	;		Centre		
		<b>§€</b> €to	or/Circie/ ward/Cna	arge/Unit			
5	Type of registration			Tax Dedu	ctor O Tax	Collector	0
6.	Government (Centre / State/Union Territory)		Center	0	State/UT	0	

7.	Date of liability to	DD/MM/YYYY			
	deduct/collect tax				
8.		ncipal place of bus	iness		
Building No./Flat N	_	Terpar prace or ous	Floor No.		Ī
Name of the Premises/Building			Road/Street		
City/Town/Locality	_		District		
Block/Taluka	village		District		
			Y		
Latitude			Longitude		
State			PIN Code		
(b) Contact Informa		T			
Office Email Addre	SS	Office Telephone			
Mobile Number		Office Fax Numb	oer		
(c)	Nature of possess	-			
Own	Leased	Rented	Consent	Shared	Others (specify)
9.	Have you obtained any other registrations under Goods and Serivces Tax in the same State?	Yes	]	No	
10	If Yes, mention Goods and Services Tax Identification Number				
11	IEC (Importer Exporter Code), if applicable				
12	Details of DDO (l tax/collecting tax	Drawing and Disbu	rsing Officer) / Per	rson responsible for	deducting
Particulars					
Name	First Name		Middle Name	Last Name	
Father's Name			,	,	
Photo					
Date of Birth	DD/MM/YYYY		Gender		<male, female,<br="">Other&gt;</male,>
Mobile Number		Email address	l		l
Telephone No. with STD					
Designation /Status		Director Identific (if any)	ation Number		

Permanent		Aadha	aar Number	r							
Account Number	(N. D. ) N. (N. )										
Are you a citizen of India?	/ No	Passp Foreig	ort No. (in gners)	case of							
Residential Address											
Building No/Flat No		Floor	No								
Name of the Premises/Building		Local	ity/Village								
State		PIN C	Code								
2 13. Details of Authorised Signatory  Checkbox for Primary Authorised Signatory											
Details of Signatory No. 1											
Particulars	First Name		Middle N	lame	Last N	Last Name					
Name											
Photo											
Name of Father											
Date of Birth	DD/MM/Y	YYY Gender		<male, female,="" other=""></male,>							
Mobile Number			Email address								
Telephone No. with STD											
Designation/Status	ion/Status			Director Identification Number (if any)							
Permanent Account Number				Aadhaar Number	•						
Are you a citizen of India?	Yes / No			Passport No. (in case of foreigners)							
Residential Address (Wit	l thin the Count	ry)									
Building No/Flat No				Floor No							
Name of the Premises/Building				Road/Street							
City/Town/Locality/Village				District							
State				PIN Code							
Block/Taluka								1			
Note – Add more											

14.	Consent					
	I on behalf of the holder of Aadhar number <pre> pre-filled based on Aadhar number provided in the form&gt; give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.  </pre>					
15.	Verification					
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom					
	(Signature)					
	Place: Name of DDO/ Person responsible for deducting tax/collecting tax/Authorised Signatory					
	Date: Designation					

List of documents to be uploaded (not applicable to a department or establishment of the Central Government or State Government or Local Authority or Governmental agencies):- Proof of Principal Place of Business:

(a) For Own premises –

Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises –

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) and (b) above –

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

- (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.
- (e) If the principal place of business is located in an Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.

#### Instructions for submission of application for registration as Tax Deductor/ Tax Collector.

- 1. Enter name of Tax Deductor /Tax Collector as recorded on Tax Deduction and Collection Account Number/Permanent Account Number of the Business. Tax Deduction and Collection Account Number/Permanent Account Number shall be verified with Income Tax database.
- 2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.
- 3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.
- 4. The application filed by undermentioned persons shall be signed digitally.

Sr. No	Type of Applicant	Digital Signature required					
1.	Private Limited Company	Digital Signature Certificate(DSC) class 2 and above					
	Public Limited Company						
	Public Sector Undertaking						
	Unlimited Company						
	Limited Liability Partnership						
	Foreign Company						
	Foreign Limited Liability Partnership						
2.	Other than above	Digital Signature Certificate class 2 and above, e-Signature or any other mode as specified or as may be notified.					

- 5. All information relating to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.
- 6. Status of the application filed online can be tracked on the Common portal.
- 7. No fee is payable for filing application for registration.
- 8. Authorised shall not be a minor.

[See rule 12(3)]

Reference No	Date:
To Name: Address: Application Reference No. (ARN) (Reply)	Date:
Order of Cancellation of Registration as Tax Deductor at source or Tax Col	lector at source
This has reference to the show-cause notice issued vide Reference Number dated registration under the Act.  Whereas no reply to show cause notice has been filed; or Whereas on the day fixed for hearing you did not appear; or Whereas your reply to the notice to show cause and submissions made at the time examined. The undersigned is of the opinion that your registration is liable to be can reason(s).	ne of hearing have been
<ol> <li>1.</li> <li>2.</li> <li>The effective date of cancellation of registration is &lt;<dd mm="" yyyy="">&gt;.</dd></li> </ol>	
You are directed to pay the amounts mentioned below on or before ( <i>date</i> ) failing wherecovered in accordance with the provisions of the Act and rules made thereunder. (This order is also available on your dashboard).	hich the amount will be

Head	Integrated tax	Central tax	State tax	UT Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Signature Name

Designation Jurisdiction

[See rule 13(1)]

# **Application for Registration of Non Resident Taxable Person**

#### Part -A

State /UT -District -(i) Legal Name of the Non-Resident Taxable Person (ii) Permanent Account Number of the Non-Resident Taxable person, if any Passport number, if Permanent Account Number is not available (iii) (iv) Tax identification number or unique number on the basis of which the entity is identified by the Government of that country Name of the Authorised Signatory (as per Permanent Account Number) (v) Permanent Account Number of the Authorised Signatory (vi) (vii) Email Address of the Authorised Signatory Mobile Number of the Authorised Signatory (+91) (viii) Note - Relevant information submitted above is subject to online verification, where practicable, before proceeding to fill up Part-B.

Part - B

1.	Details of Authorised Signatory (should be a resident of India)											
	First Na	irst Name Middle Name				Last Name						
	Photo	0										
		Gender					Male / Female / Others					
		Design			DD/MM/YYYY							
		Date of Father'					DD/N	1M/YYYY				
		Natio										
	Aadh											
	Addre	ess of the Aut	horised signat	tory.			Add	ress line 1				
					Address Line 2							
					Address line 3							
2.	Period for regist	rom				То						
	req	M/YYYY	YY DD/MM/YYYY									
			Estimated T	Estimated Tax Liability (Net) (Rs.)								
3	Turnover l	Details	Intra- State	Inter –State	Central T a x	State	UT Tax	Integrated Tax	Cess			
	Address of Non-Resident taxable person in the Country of Origin  (In case of business entity - Address of the Office)											
			(In case o		-	ss of the	e Office)					
			Addres									
4	Address Line 2											
			Addres	s Line 3 Orop Down)								
			• `	Code								
				Address								
				Telephon	e Numbe	r						
			Address	s of Principal Pl	ace of Bu	siness i	n India					
	Building No./Flat No.					Floor No.						
	Name of the Premises/Building  City/Town/Village/Locality					Road/Street						
5	Block/Taluka					District						
	Latitude					Longitude						
	State					PIN Code						
	Mobile Number				Telephone Number Fax Number with STD							
	<u></u>	E mail Addre		Details of Bank	A ccount i			vith STD				
6	Account			Type of account								
	Bank Name		Branch Add					IFSC				
7	Documents Uploaded  A customized list of documents required to be uploaded (refer Instruction) as per the field values in the form											
8			nd declare tha		ration n given he	erein ab	ove is true d	and correct to th	e best of my			
	Place: Date:				Signature Name of Authorised Signatory Designation:							

Note: Non-Resident taxable person is required to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph

WWW.taxguru.in

List of documents to be uploaded as evidence are as follows:-

	uments to be uploaded as evidence are as follows:-
1.	Proof of Principal Place of Business:
	(a) For own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the
	premises of the Lessor like latest Property Tax Receipt or Municipal Khata copy or copy of
	Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same
	documents may be uploaded.
	documents may be aproduced.
2.	Proof of Non-resident taxable person:
	Scanned copy of the passport of the Non -resident taxable person with VISA details. In case of a
	business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the
	entity is identified by the Government of that country or it's Permanent Account Number, if
	available.
	Del Assessor del del asses C
3	Bank Account related proof: Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or
	Scanned copy of the first page of Bank passbook of the relevant page of Bank Statement of Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank
	Account No., MICR, IFSC and Branch details including code.
4	
4	Authorisation Form:
	For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the
	following format:Declaration for Authorised Signatory (Separate for each signatory)
	(Details of Proprietor/all Partners/Karta/Managing Directors and whole time
	Director/Members of Managing Committee of Associations/Board of Trustees etc.)I/We
	- (name) being (Partners/Karta/Managing Directors and whole time Director/Members of
	Managing Committee of Associations/Board of Trustees etc.) of (name of registered
	person) hereby solemnly affirm and declare that < <name authorised="" of="" signatory,<="" th="" the=""></name>
	(status/designation)>> is hereby authorised, vide resolution no dated (Copy
	submitted herewith), to act as an authorised signatory for the business << Goods and
	Services Tax Identification Number - Name of the Business>> for which application for registration is being filed under the Act. All his actions in relation to this business will be
	binding on me/ us.  Signature of the person
	competent to sign
	1
	Name:
	Designation/Status:
	(Name of the proprietor/Business Entity)
	Acceptance as an authorised signatory Acceptance as an authorised signatory
	Trace of the authorized signatures have been been also as the second signature of the second signature
	I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the
	business.
	Signature of Authorised Signatory
	Place:
	Date:
	Designation/Status:

#### Instructions for submission of application for registration as Non-Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxable person as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the common portal.
- 3. The applicant needs to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. The applicant needs to upload the scanned copy of the declaration signed by the Proprietor/all Partners /Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 5. The application filed by the under-mentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC) class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or as may be notified

- 6. All information related to Permanent Account Number, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all filled up information.
- 7. Status of the application filed online can be tracked on the common portal.
- 8. No fee is payable for filing application for registration
- 9. Authorised signatory shall be an Indian national and shall not be a minor.

[See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

### Part -A

	State /UT – District -
(i)	Legal Name of the person
(ii)	Permanent Account Number of the person, if any
(iii)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country
(iv)	Name of the Authorised Signatory
(v)	Permanent Account Number of the Authorised Signatory
(vi)	Email Address of the Authorised Signatory
(vii)	Mobile Number of the Authorised Signatory (+91)
Note	- Relevant information submitted above is subject to online verification, where practicable, before

Part -B

proceeding to fill up Part-B.

1.	Details of Authorised Signatory (shall be resident of India)						
	First Name	e	Middle Name		Last N	ame	
	Photo						
	Gender				Male / Femal	e / Others	
		Designation					
		Date of Birth	1		DD/MM/	YYYY	
	Father's Name						
	Nationality						
		Aadhaar, if ai	1V				
	Aadnaar, II any				Address	line 1	
	Address of the Authorised Signatory				Address	line 2	
				Address	line 3		
2.	Date of commence	ment of the on	line service in India.	DD/MM/YYYY			
3	Uniform Resource Locators (URLs) of the website through which taxable services are provided:  1. 2.						ovided:
			T	3			
4	Jurisdic	tion	Cent				
			Details of	Bank Account		Τ	
5	Account Number			Type of acc	count		
	Bank Name		Branch Address			IFSC	
6	A customized li	st of document	s required to be uploa		tion) as per the	field values	in the form
	I hereby solemnly		lare that the informat ledge and belief and r				the best of my
7	I,						
		Place:		Name of Authori	icad Signatory	Signat	ure
		Date:		MAINE OF AUGIOF	isea Signatory: Designati		
Note: An	nlicant will require		eclaration (as per un	der mentioned fo			d conv of the
_	and photograph	o upioaa u	ceraration (as per al	aci memonea n	orinac, arong v	, idi bedilile	a copy of the
passport	and photograph						

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Place of Business in India: (a) For Own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.  (b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
2.	Proof of: Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with authorisation letter. Scanned copy of Certificate of Incorporation if the Company is registered outside India or in India
	Scanned copy of Certificate of incorporation if the Company is registered outside india of in India Scanned copy of Clearance certificate issued by Government of India
3	Bank Account Related Proof: Scanned copy of the first page of Bank passbook / one page of Bank Statement Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
4	Authorisation Form:- For Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:
	Declaration for Authorised Signatory (Separate for each signatory)
	I(Managing Director/Whole Time Director/CEO or Power of Attorney holder) hereby solemnly affirm and declare that << name of the authorised signatory>> to act as an authorised signatory for the business << Name of the Business>> for which application for registration is being filed/ is registered under the Goods and Service Tax Act, 20
	All his actions in relation to this business will be binding on me/ us.
	Signatures of the persons who is in charge.
	S. No. Full Name Designation/Status Signature
	1.
	Acceptance as an authorised signatory
	I <<(Name of authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.
	Signature of Authorised Signatory Place (Name)
	Date: Designation/Status

[See rule 15(1)]

# Application for extension of registration period by casual / non-resident taxable person

1.	GSTIN						
2.	Name (Legal)						
3.	Trade Name, if any	у					
4.	Address						
5.	Period of Validity (original)		Fro	m		To	
	-		DD/MM/	YYYY	Γ	D/MM/YYY	Y
6.	Period for which ex	xtension is requested.	Fro	m		То	
		•	DD/MM/	YYYY	Γ	D/MM/YYY	Y
7.	Turnover Details for the extended period (Rs.)		Estimated Tax Liability (Net) for the extended (Rs.)			d period	
	Inter- State	Intra-State	Central Tax	State Tax	UT Integrated Tax		Cess
8.	Payment details						
	Date	CIN	BRN		Amount		
9.	9. Declaration -  I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.						
				Sign	ature		
Place	e:	Name of Authorised Signatory:					
Date	:			nation / Sta	_	·	

### Instructions for submission of application for extension of validity

- 1. The application can be filed online before the expiry of the period of validity.
- 2. The application can only be filed when advance payment is made.
- 3. After successful filing, Application Reference Number will be generated which can be used to track the status of the application.

[See rule 16(1)]

Reference Number -	•	, ,,,	Date:
То			
(Name):			
(Address):			
Temporary Registration Number			

## Order of Grant of Temporary Registration/Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Act, and therefore, you are hereby registered on a temporary basis. The particulars of the business as ascertained from the business premises are given as under:

	Deta	uils of person to whom temporary registr	ation granted
1.	Name and Leg	al Name, if applicable	
2.	Gender		Male/Female/Other
3.	Father's Name		
4.	Date of Birth		DD/MM/YYYY
5. 2	Address of the Person	Building No./ Flat No.  Floor No.  Name of Premises/ Building  Road/ Street  Town/City/Locality/ Village  Block / Taluka  District  State  PIN Code	
6.	Permanent A available	ccount Number of the person, if	
7.	Mobile No.		
8.	Email Address		
9.	Aadhaar No./ (	/ Passport No./Driving License No./	
10.	ixeasons for ter	mporary registration	

11.	Effective date of registration / temporary ID	
12.	Registration No. / Temporary ID	
(Upload of Seize	ure Memo / Detention Memo / Any other supporting doc	cuments)
< <you are="" herel<="" td=""><td>by directed to file application for proper registration with</td><td>nin 30 days of the issue of this order&gt;&gt;</td></you>	by directed to file application for proper registration with	nin 30 days of the issue of this order>>
		Signature
Place	<< Nam	ne of the Officer>>:
Date:	Design	nation/Jurisdiction:
Note: A	copy of the order will be sent to the corresponding Cent	ral/ State Jurisdictional Authority.

[See rule 17(1)]

# Application/Form for grant of Unique Identity Number to UN Bodies / Embassies / others

State /Union Territory-	District –
PART A	

(ii)	Permanent Account Nunotified)	ımber of eı	ntity, if any (a	applicab	ole in case of any other pers	on		
(iii)	Name of the Authorise	d Signatory	,					
(iv)	Permanent Account Nu	ımber of Aı	uthorised Sig	natory				
(v)	Email Address of the	Authorised	Signatory					
(vi)	Mobile Number of the	Authorised	Signatory (+	-91)				
				PART	В			
1.	Type of Entity (Choose or	ne)	UN Body	0	Embassy Other Pers	son		
2.	Country							
3.	Notification Details			Notification No.	Date			
4.	Address of the entity in S	Address of the entity in State			1			
	Building No./Flat No.  Name of the Premises/Building			Floor No.				
				Road/Street				
	City/Town/Village	City/Town/Village			District			
	Block/Taluka							
	Latitude				Longitude			
	State				PIN Code			
	Contact Information							
	Email Address				Telephone number			
	Fax Number				Mobile Number			
7.	Details of Authorised Sign	natory, if ap	plicable					
	Particulars	First	Name		Middle Name	Last name		
	Name							
	Photo							
	Name of Father							
	Date of Birth	DD/N	MM/YYYY		Gender	<male, female,="" other=""></male,>		

Mobile Number

(i)

Name of the Entity

Email address

	Telephone No.								
	Designation/Status		Director Identification Number (if any)						
	Permanent Account Number		Aadhaar Number						
	Are you a citizen of India?	Yes / No	Passport No. (in case of foreigners)						
	Residential Address	L	1	- 1					
	Building No/Flat No		Floor No						
	Name of the Premises/Building		Road/Street						
	Town/City/Village		District						
	Block/Taluka								
	State		PIN Code						
8	Bank Account Details (add m	ore if required)		<u> </u>	1	- 1		<u> </u>	1
	Account Number		Type of Account						
	IFSC		Bank Name						
	Branch Address								
9.	Documents Uploaded								
	The authorised person who is shall upload the scanned coauthorising the applicant to re	opy of such documents incli							
	Or								
	The proper officer who has collected the documentary evidence from the applicant (UN Body/ Embassy etc.) shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorising the applicant to represent the UN Body / Embassy etc. in India and link it along with the Unique Identity Number generated and allotted to respective UN Body/ Embassy etc.							ney,	
11.	Verification								
	I hereby solemnly affirm and my knowledge and belief and t			d cor	rec	t to	the	best	t of
	Place:		(Si	gnatu	re)				
	Date:		Name of Authoris	ed Pe	rsoi	ı:			
		Or							
			(	Signa	tur	e)			
	Place: Date:		Name of Proper O Designation: Jurisdiction		r:				

# Instructions for submission of application for registration for UN Bodies/ Embassies/others notified by the Government.

- Every person required to obtain a unique identity number shall submit the application electronically.
- Application shall be filed through common portal or registration can be granted suo-moto by proper officer.
- The application filed on the common portal is required to be signed electronically or through any other mode as specified by the Government.
- The details of the person authorised by the concerned entity to sign the refund application or otherwise, should be filled up against the "Authorised Signatory details" in the application.

[See rule 19(1)]

# **Application for Amendment in Registration Particulars** (For all types of registered persons)

1. GSTIN	I/UIN						
2. Name	of Business						
3. Type o	of registration						
4. Amen	dment summary						
Sr. No	Field Name	Effective (DD/MM/		Reasons(s)			
5. List of	f documents uploaded						
(a)							
(b)							
(c)							
6 Dools	pration						
6. Declaration  I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom							
				Signature			
	Place:			Name of Authorised			
Signatory				Date:			
	Designation / Status:						

#### Instructions for submission of application for amendment

- 1. Application for amendment shall be submitted online.
- 2. Changes relating to Name of Business, Principal Place of Business, additional place(s) of business and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are core fields which shall be approved by the Proper Officer after due verification.
- 3. For amendment in Non-Core fields, approval of the Proper Officer is not required.
- 4. Where a change in the constitution of any business results in change of the Permanent Account Number of a registered person, the said person shall be required to apply for fresh registration.
- 5. Any change in the mobile number or the e-mail address of authorised signatory as amended from time to time, shall be carried out only after online verification through the common portal.
- 6. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Application Reference Number (ARN) will be generated after successful validation of necessary field.
- 7. Status of the application can be tracked on the common portal.
- 8. No fee is payable for submitting application for amendment.
- 9. Authorised signatory shall not be a minor.

[See rule 19(1)]

Reference Number - << >>

Date-DD/MM/YYYY

To (Name) (Address) Registration Number (GSTIN / UIN)

Application Reference No. (ARN)

Dated-DD/MM/YYYY

### **Order of Amendment**

This has reference to your application number----- dated ---- regarding amendment in registration particulars. Your application has been examined and the same has been found to be in order. The amended certificate of registration is available on your dashboard for download.

Signature Name Designation Jurisdiction

Date Place

# Form GST REG-16 [See rule 20]

# **Application for Cancellation of Registration**

1	GSTIN						
2	Legal name						
3	Trade name, if any						
4	Address of Principal Place of Business						
5	Address for future	Building No./ Flat No.		Floor No.			
	correspondence (including email, mobile telephone, fax )	Name of Premises/ Building		Road/ Street			
	iax)	City/Town/ Village		District			
		Block/Taluka					
		Latitude		Longitude			
		State		PIN Code			
		Mobile (with country code)		Telephone			
		email		Fax Number			
6.	Reasons for Cancellation (Select one)	Discontinuance /Closure of business Ceased to be liable to pay tax Transfer of business on account of amalgamation, merger/ demerger, sale, lease or otherwise disposed of etc. Change in constitution of business leading to change in Permanent Account Number Death of Sole Proprietor Others (specify)					
7.		merger of business, particula	ars of registration of e	entity in which	merged, am	algama	ited,
(i)	transferred, etc.  Goods and	I					
(1)	Services Tax Identification Number						
(11)	(a) Name (Legal)						
	(b) Trade name, if						
(111)	any Address of	Building No./ Flat No.	T	Floor No.	Т		
(iii)	Principal Place of						
	Business	Name of Premises/ Building		Road/Stree	Į.		
		City/Town/ Village		District			
		Block/Taluka					
		Latitude		Longitude			

		State		PIN Code						
			Mobile (with count	ry code)				Telephone		
			email					Fax Numb	per	
8.	D	ate from which reg	gistration is to be can	celled.		<dd <="" td=""><td>MM/Y</td><td>YYY&gt;</td><td></td><td></td></dd>	MM/Y	YYY>		
9		articulars of last Re	eturn Filed			ı				
(i)		Tax period								
(ii)		pplication Referen	ce Number							
(iii)	D	ate	11.	. , .				1 1 00		11 1
10.		Amount of tax partial of registration.	ayable in respect of in	nputs/capi	tal g	goods he	eld in st	ock on the effe	ctive date of c	cancellation
	Value of Start					Input Tax Credit/ Tax Payable (whichever is higher) (Rs.)				
		Desc	cription	Stock (Rs.)		entral Tax	State Tax	I III I ax	Integrated Tax	Cess
		Inputs								
		Inputs contained	in semi-finished							
		goods								
			in finished goods ant and machinery							
		Total	ant and machinery							
11.		Details of tax pai	d if any							
			<del>,,</del>	Paymer	nt fro	om Casł	ı Ledge	er		
		Sr. No.	Debit Entry No.	Centra Tax	1	State	Tax	UT Tax	Integrated Tax	Cess
		1.								
		2.								
			Sub-Total							
				Payme	nt fr	om ITC	Ledge	r		
		Sr. No.	Debit Entry No.	Centra Tax	.1	State	Tax	UT Tax	Integrated Tax	Cess
		1.								
		2.								
			Sub-Total							
		Total Amount of	Tax Paid							
12. I	Ooc	uments uploaded								

## 13. Verification

I/We <> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

Signature	of Aut	horised	Signatory
21511010010	O		2151111111

Place Name of the Authorised Signatory

Date Designation / Status

#### **Instructions for filing of Application for Cancellation**

- A registered person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon along with relevant documents, on common portal.
- The following persons shall digitally sign application for cancellation, as applicable:

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Directors/ Chief Executive Officer
Unlimited Company	Managing / Whole-time Directors/ Chief Executive Officer
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

In case of death of sole proprietor, application shall be made by the legal heir / successor manually before the concerned tax authorities. The new entity in which the applicant proposes to amalgamate itself shall register with the tax authority before submission of the application for cancellation. This application shall be made only after that the new entity is registered.

Before applying for cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls.

- Status of the Application may be tracked on the common portal.
- No fee is payable for filing application for cancellation.
- After submission of application for cancellation of registration, the registered person shall make payment, if not made at the time of this application, and shall furnish final return as provided in the Act.
- The registered person may also update his contact address and update his mobile number and e mail address.

[See rule 2	[22(1)]
Reference No	<< Date >>
To Registration Number (GSTIN/UIN) (Name) (Address)	
Show Cause Notice for Cane Whereas on the basis of information which has come liable to be cancelled for the following reasons: - 1 2 3	e e
You are hereby directed to furnish a reply to this of service of this notice .	s notice within seven working days from the date
You are hereby directed to appear before the und If you fail to furnish a reply within the stipulated da appointed date and time, the case will be decided ex- merits	ate or fail to appear for personal hearing on the
Place: Date:	Signature < Name of the Officer> Designation Jurisdiction

[See rule 22(2)]

# Reply to the Show Cause Notice issued for cancellation for registration

1.	Reference No. of Notice	Date of issue	
2.	GSTIN / UIN		
3.	Name of business (Legal)		
4.	Trade name, if any		
5.	Reply to the notice		
6.	List of documents uploaded		
7.	Verification  I that the information given her belief and nothing has been co		anly affirm and declare est of my knowledge and
		Signature of	Authorised Signatory
		N	ame
		Design	ation/Status
	Place		
	Date		

Place: Date:

	Form GST REG-19								
Reference N To Name Address GSTIN / UII		[See	rule 22(3)]	Date					
Application	Reference No. (A	RN)		Date					
Order for Cancellation of Registration  This has reference to your reply dated in response to the notice to show cause dated  Whereas no reply to notice to show cause has been submitted; or  Whereas on the day fixed for hearing you did not appear; or  Whereas the undersigned has examined your reply and submissions made at the time of hearing, and is of the opinion that your registration is liable to be cancelled for following reason(s).  1.  2.  The effective date of cancellation of your registration is < <dd mm="" yyyy="">&gt;.  Determination of amount payable pursuant to cancellation:  Accordingly, the amount payable by you and the computation and basis thereof is as follows:  The amounts determined as being payable above are without prejudice to any amount that may be found to be payable you on submission of final return furnished by you.  You are required to pay the following amounts on or before (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.</dd>									
Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess				
Tax									
Interest									
Penalty									
Others									
Total									

Si	gnature
< Name of	f the Officer>
	Designation
	Jurisdiction

[See rule 22(4)]

Reference No. - Date
To
Name
Address

Show Cause Notice No.

## Order for dropping the proceedings for cancellation of registration

Date

This has reference to your reply dated ---- in response to the notice to show cause notice dated DD/MM/YYYY. Upon consideration of your reply and/or submissions made during hearing, the proceedings initiated for cancellation of registration stands vacated due to the following reasons:

<< text >>

Signature
< Name of the Officer>
Designation
Jurisdiction

Place: Date:

GSTIN/UIN

[See rule 23(1)]

# **Application for Revocation of Cancellation of Registration**

1.	GSTIN (cancelled)							
2.	Legal Name							
3.	Trade Name, if any							
4.	Address							
	(Principal place of bu	siness)						
5.	Cancellation Order N	0.			Date –			
6	Reason for cancellation	on					•	
7	Details of last return f	filed	•					
	Period of Return			Application Reference Number		Date of fili	ng	DD/MM/YYYY
8	Reasons for revocatio cancellation	on of	Re	easons in brief. (Deta	ailed reas	soning can be	e filed a	as an attachment)
9	Upload Documents							
10.	Verification							
	I hereby solemnly after best of my knowledge						is true	and correct to the
	Place Date							uthorised Signatory Full Name e, middle, surname) Designation/Status

#### Instructions for submission of application for revocation of cancellation of registration

- A person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the common portal No application for revocation shall be submitted if the registration has been cancelled for the failure to furnish returns unless such returns are furnished and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalty and late fee payable in respect of the said returns.
- Any change in the mobile number or the e-mail address of authorised signatory submitted as amended from time to time, shall be carried out only after online verification through the common portal in the manner provided
- Status of the application can be tracked on the common portal.
- No fee is payable for filing application for revocation of cancellation.

[See rule 23(2] Date

To

GSTIN / UIN (Name of Taxpayer) (Address)

Reference No. -

Application Reference No. (ARN)

Date

### Order for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY for revocation of cancellation of registration. Your application has been examined and the same has been found to be in order. Accordingly, your registration is restored.

Signature Name of Proper officer (Designation) Jurisdiction –

Date Place Reference Number:

#### Form GST REG-23

[See rule 23(3)]

Date

То	
Name of the Applicant/ Taxpayer	
Address of the Applicant/Taxpayer	
GSTIN	
Application Reference No. (ARN):	Dated

#### Show Cause Notice for rejection of application for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY regarding revocation of cancellation of registration. Your application has been examined and the same is liable to be rejected for the following reasons:

1.

2.

3.

You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM. If you fail to furnish a reply within the stipulated day or you fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature Name of the Proper Officer Designation Jurisdiction

[See rule 23(3)]

# Reply to the notice for rejection of application for revocation of cancellation of registration

1.	Reference No. of Notice	Date					
2.	Application Reference No. (ARN)	Date					
3.	GSTIN, if applicable						
4.	Information/reasons						
5.	List of documents filed						
6.	Verification						
	I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.						
		Signature of Author	rised Signatory				
		N	ame				
	Place						
		Design	ation/Status				
	Date						



[See rule 24(1)]

# **Certificate of Provisional Registration**

1.	Provision	nal ID			
2.	Permaner Number	nt Account			
3.	Legal Na	me			
4.	Trade Na	ame			
5.	Registrat	ion Details ur	nder Existing Law		
		A	ct	Registration Nur	mber
(a)					
(b)					
(c)					
Date		<date crea<="" of="" td=""><td>ation of Certificate&gt;</td><td>Place</td><td><state></state></td></date>	ation of Certificate>	Place	<state></state>

This is a Certificate of Provisional Registration issued under the provisions of the Act.

[See rule 24(2)]

	Application for Enrolment of Existing Taxpayer					
Taxpay	er Details					
1. Prov	visional ID					
	l Name (As per Permanen at Number)					
3. Lega	l Name (As per State/Cente					
4. Trac	le Name, if any					
5. Perm the Bus	anent Account Number o iness					
6. Cons	titution					
7. State						
7A Sec	tor, Circle, Ward, etc. as ble					
7B. Cei	nter Jurisdiction					
8. Reas Registra	on of liability to obtain ation	Registration under e	arlier law			
9. Exist	ing Registrations					
Sr. No.	Type of Registration		Registration Number	Date of Registration		
1	TIN Under Value Added	l Tax				
2	Central Sales Tax Regis	tration Number				
3	Entry Tax Registration N	Number				
4	Entertainment Tax Regis	stration Number				
5	Hotel And Luxury Tax I Number	Registration				
6	Central Excise Registrat	ion Number				
7	Service Tax Registration	n Number				
8	Corporate Identify Num Company Registration	ber/Foreign				
9	Limited Liability Partne Number/Foreign Limited Partnership Identification	d Liability n Number				
10	Import/Exporter Code N					
11	Registration Under Duty Medicinal And Toiletry					
12	Others (Please specify)					

10. Details of	10. Details of Principal Place of Business								
Building No. /	/Flat No.				Floor No				
Name of the P	Premises/Building				Road/Street				
Locality/Villa	ge				District				
State					PIN Code				
Latitude					Longitude				
Contact Inform	nation								
Office Email A	Address				Office-Telephone Nu	mber			
Mobile Numb	er				Office Fax No				
10A. Nature o	of Possession of Pre	emises	(Own; l	Lease	ed; Rented; Consent; Sh	nared)			
10B. Nature o	f Business Activitie	es being ca	rried out						
Factory / Man	ufacturing O	Wholesa	le Busine	ess	Retail Business	Wai	ehouse	e/Depot	0
Bonded Warel	house	Service F	Provision		Office/Sale Office	Lea	sing Bu	isiness	0
Service Recip	ient	EOU/ ST	TP/ EHTF	2	SEZ	Inpu (ISI		ce Distributor	•
Works Contra	ct	Others (S	specify)						
11. Details of	Additional Places of	of Business	}		P	<u> </u>			
Building No/F	Flat No				Floor No				
Name of the P	Premises/Building				Road/Street				
Locality/Villa	ge				District				
State					PIN Code				
Latitude (Opti	onal)				Longitude(Optional)				
Contact Inform	nation								
Office Email A	Address			Offi	ce Telephone Number				
Mobile Numb	er			Offi	ce Fax No				
11A.Nature of	f Possession of Pres	mises	(Own	; Leas	sed; Rented; Consent; S	Shared	1)		
11B.Nature of Business Activities being carried out									
Factory / Man	ufacturing	Wholesa	le Busine	ess	Retail Business	Wai	ehouse	e/Depot	
Bonded Warel	house	Service F	rovision		Office/Sale Office	Lea	sing Bu	isiness	<u> </u>
Service Recip	ient	EOU/ ST	TP/ EHTF		SEZ	Inpu (ISI		ce Distributor	Ŏ
Works Contra	Works Contract Others (Specify)								
Add More									
12. Details of	Goods/ Services su	applied by	the Busin	ness					
Sr. No.	Description of Go	oods					HSN	Code	

G. M	D : : : : : : : : : : : : : : : : : : :								uan a 1	
Sr. No.	Description of Se	rvices							HSN Code	e 
	k Accounts maintai								1	
Sr. No.	Account Number	Type Acce		IFS	С	Bank Name		Branch	Address	
	Proprietor/all Part Associations/Boar			ng Dii	rectors and v	whol	le time I	Directo	r/Member	s of Managing
Name		<fir< td=""><td>st Name&gt;</td><td><mi< td=""><td>iddle Name&gt;</td><td>&gt;</td><td></td><td><last< td=""><td>Name&gt;</td><td></td></last<></td></mi<></td></fir<>	st Name>	<mi< td=""><td>iddle Name&gt;</td><td>&gt;</td><td></td><td><last< td=""><td>Name&gt;</td><td></td></last<></td></mi<>	iddle Name>	>		<last< td=""><td>Name&gt;</td><td></td></last<>	Name>	
Name of Fathe	er/Husband	<fir< td=""><td>st Name&gt;</td><td><mi< td=""><td>iddle Name&gt;</td><td>&gt;</td><td></td><td><last< td=""><td>Name&gt;</td><td><photo></photo></td></last<></td></mi<></td></fir<>	st Name>	<mi< td=""><td>iddle Name&gt;</td><td>&gt;</td><td></td><td><last< td=""><td>Name&gt;</td><td><photo></photo></td></last<></td></mi<>	iddle Name>	>		<last< td=""><td>Name&gt;</td><td><photo></photo></td></last<>	Name>	<photo></photo>
Date of Birth	DD/ MM/ YYYY	Gender		<u> </u>		<]	Male, Fo	, Female, Other>		
Mobile Numb	er		Ema		ail Address					
Telephone Nu	ımber									
Identity Information										
Designation		Dire	ctor Identific	cation	Number					
Permanent Account Number		Aad	haar Numbei	r						
Are you a citiz	zen of India?		<yes no=""> Passport Number</yes>							
Residential Address										
Building No/F	Flat No		Floor No							
Name of the P	Premises/Building				Road/Street					
Locality/Villa	ge			District						
State					PIN Code	e				
15. Details of	Primary Authorise	d Sign	atory		1			<u> </u>		
Name <fir< td=""><td>st Name&gt;</td><td><mi< td=""><td>iddle Name&gt;</td><td>&gt;</td><td></td><td colspan="2"><last name=""></last></td><td></td></mi<></td></fir<>		st Name>	<mi< td=""><td>iddle Name&gt;</td><td>&gt;</td><td></td><td colspan="2"><last name=""></last></td><td></td></mi<>	iddle Name>	>		<last name=""></last>			
Name of Father/Husband <fin< td=""><td><fir< td=""><td>st Name&gt;</td><td><mi< td=""><td>iddle Name&gt;</td><td colspan="2">Name&gt; <i< td=""><td colspan="2"><last name=""></last></td><td></td></i<></td></mi<></td></fir<></td></fin<>		<fir< td=""><td>st Name&gt;</td><td><mi< td=""><td>iddle Name&gt;</td><td colspan="2">Name&gt; <i< td=""><td colspan="2"><last name=""></last></td><td></td></i<></td></mi<></td></fir<>	st Name>	<mi< td=""><td>iddle Name&gt;</td><td colspan="2">Name&gt; <i< td=""><td colspan="2"><last name=""></last></td><td></td></i<></td></mi<>	iddle Name>	Name> <i< td=""><td colspan="2"><last name=""></last></td><td></td></i<>		<last name=""></last>		
		DD / YYY					<male, female<br="">Other&gt;</male,>		e,	<photo></photo>
Mobile Number				Ema	ail Address	1_				
Telephone Nu	mber			1			I			
Identity Inform	nation									

Designation		Director Identif	fication Number		
Permanent Account Number		Aadhaar Numb	er		
Are you a citizen of India?	<yes no=""></yes>	Passport 1	Number		
Residential Address		1			
Building No/Flat No		Floor No			
Name of the Premises/Building		Road/Stre	eet		
Locality/Village		District			
State		PIN Code	<del></del>		
Add More		l			
List of Documents Uploaded  A customized list of documents r populated with provision to upload					
16. Aadhaar Verification I on behalf of the holders of Aac Network" to obtain details from has informed me that identity inf will be shared with Central Identi	UIDAI for the put	urpose of authenti only be used for v	ication. "Goods validating identit	and Servity of the	vices Tax Network"
17. Declaration  I, hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.					
Signature/E-Sign					Digital
Name of the Authorised Signatory			Place		
Designation of Authorised			Date		

## Instructions for filing of Application for enrolment

- 1. Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the Income-tax Act, 1961 (Act 43 of 1961) shall enroll on the common portal by validating his e-mail address and mobile number
- 2. Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in **FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:
- 3. Authorisation Form:-

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I ---

Signatory

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

Designation/Status

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

S. No.

1.

Date Place

hereby solemnly affirm and declare that <<name of the authorised signatory>> to act as an authorised signatory for the business << Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed/ is registered under the Central Goods and Service Tax Act, 2017.

All his actions in relation to this business will be binding on me/ us.

Full Name

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

Designation/Status Signature

••			
2.			
Acceptance as an authorised signatory			
I <<(Name of the authorised signatory>> hereby solemnly accord my	acceptance to	act as	authorised
signatory for the above referred business and all my acts shall be binding on	the business.		
	Signature	of	Authorised
Signatory	-		
1 ~ .			1

#### Instructions for filing online form

- Enter your Provisional ID and password as provided by the State/Commercial Tax/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided. The
  Email address and Mobile Number would be filled as contact information of the Primary Authorised
  Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per Annexure specified. Documents required to be uploaded as evidence are as follows:-

1.	Photographs wherever specified in the Application Form (maximum 10)	l
	Proprietary Concern – Proprietor	
	Partnership Firm / Limited Liability Partnership – Managing/ Authorised	
	Partners (personal details of all partners is to be submitted but photos of only ten partners including	

	,
2.	that of Managing Partner is to be submitted) Hindu Undivided Family – Karta Company – Managing Director or the Authorised Person Trust – Managing Trustee Association of Person or Body of Individual –Members of Managing Committee (personal details of all members is to be submitted but photos of only ten members including that of Chairman is to be submitted) Local Body – Chief Executive Officer or his equivalent Statutory Body – Chief Executive Officer or his equivalent Others – Person in Charge  Constitution of business: Partnership Deed in case of Partnership Firm, Registration
۷.	Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.
3.	Proof of Principal/Additional Place of Business:  (a) For Own premises –  Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.  (b) For Rented or Leased premises –  A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.  (c) For premises not covered in (a) and (b) above –  A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
4	Bank Account Related Proof: Scanned copy of the first page of Bank passbook / one page of Bank Statement Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
5	For each Authorised Signatory: Letter of Authorisation or copy of Resolution of the Managing Committee or Board of Directors to that effect as specified.

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Managing Director/Whole Time Director/ Chief Executive

	Officer
Unlimited Company	Managing/ Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Limilted Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

Application is required to be mandatorily digitally signed as per following:-

Sl. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC) Class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature

Note: - 1. Applicant shall require to register their DSC on common portal.

All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number, Limited Liability Partnership Identification Number shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the common portal.

- 1. Authorised signatory should not be minor.
- 2. No fee is applicable for filing application for enrolment.

<sup>2.</sup> e-Signature facility will be available on the common portal for Aadhar holders.

### Acknowledgement

Enrolment Application - Form GST- has been filed against Application Reference Number (ARN) <.....>.

Form Number : <.....>

Form Description: <Application for Enrolment of Existing Taxpayers>

Date of Filing : <DD/MM/YYYY>

Taxpayer Trade Name : <Trade Name>

Taxpayer Legal Name : <Legal Name as shared by State/Center>

Provisional ID Number : <Provisional ID Number>

It is a system generated acknowledgement and does not require any signature

[See rule – 24(3)]

Reference No. To Provisional ID Name Address	< <date-dd mm="" yyyy="">&gt;</date-dd>
Application Reference Number (ARN) < >	Dated <dd mm="" yyyy=""></dd>
<b>Show Cause Notice for cancellat</b>	ion of provisional registration
This has reference to your application datedsame has not been found to be satisfactory for the following 1	• •
You are hereby directed to show cause as to whe shall not be cancelled.	ny the provisional registration granted to you

Signature

Name of the Proper Officer Designation Jurisdiction

Date Place

Place: Date:

			ST REG-28 le 24(3)]		
Reference No		[See Tu		D/MM/YYYY>>	
To Name Address GSTIN / Provisiona	al ID				
Application Refere	ence No. (ARN)		Dated – DD	)/MM/YYYY	
FF1 . 1 . 0			of provisional re		
Whereas on th	ply to notice to see day fixed for handersigned has contact your prover amount payable mount payable by pay the follow	how cause has earing you did examined your risional registra expursuant to control you and the coving amounts	been submitted; or not appear; or reply and submiss tion is liable to be ancellation of proomputation and ba on or before	ions made at the cancelled for followisional registrates is thereof is as for (date) failing what is made thereund	time of hearing, owing reason(s).  tion: bllows: hich the amount der.
Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					
			I		

Signature
< Name of the Officer>
Designation
Jurisdiction

[See rule 24(4)]

# Application for cancellation of provisional registration Part A

(i) Provisional ID						
(ii) Email ID						
(iii) Mobile Number						
		Pa	rt B			
Legal Name (As permanent According     Number)	unt					
2. Address for corresp	ondence					
Building No./ Flat No.	Floor No.					
Name of Premises/ Building	Road/Stree	et				
City/Town/ Village/Locality	District					
Block/Taluka						
State	PIN				Road/Street	
3. Reason for Cancellar	tion	I				
4. Have you issued an	y tax invoice during GS	ST regime	?	YES	NO	
5. Declaration (i) I <name i<="" of="" td="" the=""><td>Proprietor/Karta/Autho</td><td>rised Sign</td><td>atory&gt;</td><td>, being <design< td=""><td>nation&gt; of <legal name<="" td=""><td>()&gt; do</td></legal></td></design<></td></name>	Proprietor/Karta/Autho	rised Sign	atory>	, being <design< td=""><td>nation&gt; of <legal name<="" td=""><td>()&gt; do</td></legal></td></design<>	nation> of <legal name<="" td=""><td>()&gt; do</td></legal>	()> do
hereby declare tha	t I am not liable to regi	stration un	der the	provisions of th	e Act.	
6. Verification						
I <> hereby solemnly of my knowledge and b				given herein abo	ove is true and correct to	the best
Aadhaar Number	Permane		nt Acc	ount Number		
-				Signat	ure of Authorised Signator	ory
Full Name						
Designation / Status						
Place						
Date		DD/N	MM/YYYY			

[See rule 25]

## Form for Field Visit Report

Center Jurisdiction (Ward/Circle/Zone)

Name of the Officer:- << to b	e prefilled>>
-------------------------------	---------------

Date of Submission of Report:-

Name of the taxable person

GSTIN/UIN -

Task Assigned by:- < Name of the Authority- to be prefilled>

Date and Time of Assignment of task:- < System date and time>

Sr. No.	Particulars	Input
1.	Date of Visit	-
2.	Time of Visit	
2	Location details :	
3.	Latitude	Longitude
	North – Bounded By	South – Bounded By
	West – Bounded By	East – Bounded By
4	Whether address is same as mentioned in	Y / N
4.	application.	
E	Particulars of the person available at the	
5.	time of visit	
(i)	Name	
(ii)	Father's Name	
(iii)	Residential Address	
(iv)	Mobile Number	
(v)	Designation / Status	
(vi)	Relationship with taxable person, if	
	applicable.	
6.	Functioning status of the business	Functioning - Y / N
7.	Details of the premises	
	Open Space Area (in sq m.) - (approx.)	
	Covered Space Area (in sq m.) -	
	(approx.)	
	Floor on which business premises	
	located	
8.	Documents verified	Yes/No
9.	Upload photograph of the place with the perverification is conducted.	erson who is present at the place where site
10.	Comments (not more than < 1000 characters>	
10.		Signature
	Place:	Name of the Officer:
	Date:	Designation:
		Jurisdiction:

By order and in the name of the Governor of Maharashtra,

R.D.Bhagat
Deputy Secretary to the Government.

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